

IT-2 PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI; DATED THE 2nd June, 1975.

NOTIFICATION
(INCOME-TAX)

No. 930 (F.No.187/2/74-IT-1). In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961) and other powers enabling it in that behalf the Central Board of Direct Taxes hereby makes the following amendment in the Schedule appended to its Notification No.679(F.No.187/2/74-IT-1) dated 20th July, 1974.

In the said schedule in Sl.No.13, Kerala-II, Arnakulam in c 1.3 delete item No.4 and add the following as item Nos.4(a) and 4(b).

- *4(a) Income-tax Office, Circle-I, Calicut.
- 4(b) Income-tax Office, Circle-II, Calicut*.

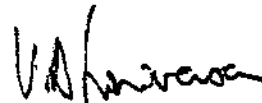
The Notification takes effect from 2nd June, 1975.

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(V. B. SRINIVASAN)
UNDER SECRETARY, CENTRAL BOARD OF DIRECT TAXES

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